

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 331 OF 2017 &
IA NOS. 857 & 950 OF 2017**

Dated: 10th April, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

M/s Suryachakra Power Corporation Ltd.

.... Appellant(s)

Vs.

**Electricity Department, Andaman & Nicobar
Administration & Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Anindita Pujari
Ms. Kavita Bhardwaj

Counsel for the Respondent(s) : Mr. Rakesh Khanna, Sr. Adv.
Ms. Ruchi Sindhwani
Ms. Megha Bharara
Ms. Shefali Jain for A&N Admn.

ORDER

Admit. However, the question of maintainability is kept open.

Learned counsel for the respondents seek six weeks time to file reply. He may file the same on or before 23.05.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **19.07.2018.**

**(Justice N. K. Patil)
Judicial Member**

ts/mk

**(I.J. Kapoor)
Technical Member**